

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 329**

CA-144/2023, IA-32/2023, CA-74/2023, CA-298/2023, CA-305/2023

**In**

**CP-11(ND)/2023**

**IN THE MATTER OF:**

M/s. Hari Ram Khatri & Anr.	....	Petitioner/Applicant
Vs.		
M/s. Intact Transport Pvt. Ltd.	....	Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Sahil Kurana, Adv.
For the Respondent	:	Mr. Aditya Singh, Mr. Sumant Narang, Ms. Bhavya Nakra and Mr. Rahul Kumar, Advs. For R-1 to 8

**ORDER**

**CA-144/2023, IA-32/2023, CA-74/2023, CA-298/2023, CA-305/2023**

On the request made by Ld. Counsel appearing for Petitioner, the matter adjourned **to 29.07.2024**.

The parties are directed to complete the pleadings in the Interlocutory Applications as well as in the main matter, if not, already done.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay